

F.NO.A-35015/32/2004-AD.VI (Pt.)  
Government of India  
Ministry of Finance  
Department of Revenue

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New Delhi, the 14<sup>th</sup> November, 2006

To

All Cadre Controlling Chief Commissioners / Directors General of  
Income Tax

Subject:- Transfer/Placement Policy of Group 'A' officers of IRS, CBDT,  
2005 - 1<sup>st</sup> amendment -

Sir,

I am directed to refer to the Transfer/Placement Policy of Group 'A' officers of IRS, CBDT, 2005 circulated vide this Department's letter No. A-35015/32/2004-Ad.VI dated 26<sup>th</sup> April, 2005 and to say that with the approval of the competent authority, it has been decided to amend the Transfer/Placement Policy so far as it pertains to deputation of officers under Central Staffing Scheme and under non Central Staffing Scheme and the following new para 6 is added after para 5:-

**Para 6 Deputation of officers under Central Staffing Scheme and under non-Central Staffing Scheme outside the Department of Revenue**

- 6.1 An officer may be allowed to go on deputation outside the Department for not more than two terms in his entire career. However, each term of deputation shall not exceed 6 years and the total tenure of both the deputations shall not under any circumstances exceed 10 years.
- 6.2 The period of deputation outside the Department shall be excluded for counting towards stay in the 'station' and an 'area' tenure of the officer. However, the same shall be counted if the officer so desires.
- 6.3 There shall be a cooling off period of 3 years after completion of each period of deputation. During the cooling off period, the officer will be posted to a location other than the station in which he had been working while on deputation. Provided, in cases in which the officer has not completed his permissible tenure in that station,



the Board may consider posting him in any assignment in that location according to administrative need.

- 6.4 After return from deputation in Delhi/Mumbai stations, the officer shall ordinarily be posted to a different station for a minimum period of 2 years. If he is seen to have worked predominantly in 'A' station, he shall invariably be posted to 'B' or 'C' stations. After 2 years of such posting in 'B' and 'C' stations, the officer could be considered for posting in Delhi/Mumbai or any other 'A' stations in accordance with the transfer norms and availability of vacancy.
- 6.5 Requests from State Governments/Central Ministries/ Department/Organizations asking for particular officers by name shall not be entertained. In all such cases, where there is a request for an officer of the Department, the Board shall first consider whether it is administratively feasible to release an officer on deputation. If it is found that it is administratively convenient, the offer will be circulated to all officers and willingness for deputation invited. A panel of short-listed officers will be forwarded for the approval of the competent authority of the concerned Department or Organization to select an officer.

2. The existing para No. 6, 7, 8, 9 and 10 & 11 of the Transfer Policy and their respective sub-paras stands renumbered as para 7, 8, 9, 10, 11 & 12 respectively.

3. The following sentences of para 5.4. stand deleted:-

*"When an officer applies for cadre clearance for a deputation, his previous history of postings will be considered. An officer shall be transferred out of the station in which he was on deputation on his return if he has completed his tenure at that station."*

Yours faithfully,

  
(P.C. Bhatt)

Deputy Secretary to the Govt. of India